

S.No.	State	1993	1994	1995	Remarks (Figs. of 1995 are upto the month of)
6.	Gujarat	44	30	4	June
7.	Haryana	3	12	0	June
8.	Himachal Pradesh	0	0	1	September
9.	Jammu & Kashmir	0	0	0	March
10.	Karnataka	0	2	0	August
11.	Kerala	0	0	0	September
12.	Madhya Pradesh	1	17	28	July
13.	Maharashtra	3	11	1	August
14.	Manipur	2	3	1	September
15.	Meghalaya	0	0	0	July
16.	Mizoram	0	0	0	August
17.	Nagaland	0	0	0	September
18.	Orissa	25	22	4	April
19.	Punjab	0	11	0	August
20.	Rajasthan	32	0	7	July
21.	Sikkim	0	0	0	August
22.	Tamil Nadu	235	364	234	July
23.	Tripura	0	0	0	August
24.	Uttar Pradesh	17	12	3	August
25.	West Bengal	12	NA	13	May
Total :		753	790	629	

Source : Monthly Crime Statistics

Note : 1. Figures are provisional

2. NA stands for not available

Classification of Prisoners

737. SHRI RAM PAL SINGH :

SHRI PANKAJ CHOWDHARY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to classify the prisoners of Tihar Jail;

(b) if so, the details thereof; and

(c) the time by which final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (c) According to the existing practice based on the jail manual, prisoners

are classified into two broad categories, viz., undertrials and convicts. Each of these is further subclassified into two categories. Thus, convicts are classified into Class 'B' and Class 'C' categories and undertrials have been similarly classified in two categories viz., 'B' and 'C'.

The High Court of Delhi in Civil Writ Petition no. 1178/94 has directed the Government of National Capital Territory of Delhi on September 15, 1995 to consider rationalisation of the classification of prisoners.

Carelessness of Senior Officers of Security

738. SHRI SATYA DEO SINGH :

SHRI SANAT KUMAR MANDAL :

Will the Minister of HOME AFFAIRS be pleased to state :